

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (d) The Government of India approved a pilot scheme for Repair, Renovation and Restoration (RRR) of Water Bodies during Tenth Plan with an outlay of Rs. 300 crore. The Government has further approved a programme for Repair, Renovation and Restoration of Water Bodies with an outlay of Rs. 10,000 crore for Eleventh Plan. The programme covers all States of the country. An amount of Rs. 291.93 crore has been released to different States during the last three years under the above scheme.

Central Ground Water Authority (CGWA)

3005. SHRI SYED AZEEZ PASHA:

SHRI R.C. SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether CGWA had received complaints under the Environment (Protection) Act, 1986 against the illegal abstraction of ground water for sale and supply, in C-Block, Sangam Vihar in South Delhi, from C-Block Sudhar Samithi and Sangam Vihar Avasiya Kalyan Mahasangh, Sangam Vihar on 14.06.2005 and 25.10.2005 respectively;

(b) whether CGWA has passed orders to Deputy Commissioner (South) *vide* No. 27-1/CGWA/Compl. (64)/05-802 dated 2 August, 2005 and No. 27-1/CGWA/Compl. (83)/05-1425 dated 21 November 2005 to file complaint under section 19A in authorized/appropriate court against alleged illegal drilling activities/construction of tubewell, bore well by Pani Mafia;

(c) if so, the action thereon; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (d) Central Ground Water Authority have reported that they had received complaints against illegal abstraction of ground water for sale and supply in C-Block, Sangam Vihar in South Delhi, from the C-Block Sudhar Samithi and Sangam Vihar Avasiya Kalyan Mahasangh in 2005 and also that the complaints were forwarded to the Deputy Commissioner (South), NCT Delhi for investigation and necessary action. CGWA has also reported that no action taken report has been received in the matter.

Survey of tube wells/bore wells

3006. SHRI SYED AZEEZ PASHA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Ground Water Authority (CGWA) had conducted any survey of the tube wells/bore wells illegally abstracting ground water for sale and supply in C-Block, Sangam Vihar in violation of Environment Protection Act 1986;

(b) if so, whether CGWA has any action plan/proposal to stop further illegal abstraction of ground water by Pani Mafia in C-Block, Sangam Vihar and also in whole Sangam

Vihar in order to save the environment and to prevent further depletion of water level in Sangam Vihar; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Based on the reports regarding availability and the stage of abstraction of ground water, the Central Ground Water Authority (CGWA) vide its Public Notice No. 25/2001 had banned abstraction of ground water for sale and supply by private agencies/persons from the notified areas of South and South West districts of NCT, Delhi except Yamuna flood plain area.

(b) and (c) CGWA has notified Deputy Commissioner (South District) and Deputy Commissioner (South-West District) of NCT Delhi "as authorized officers" with effect from 5th October 2007 for the purpose of regulation of groundwater development and management.

Indo-Bhutan Joint River Commission

3007. SHRI TAPAN KUMAR SEN:

SHRI TARINI KANTA ROY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is known to Government that rivers and streams originating in Bhutan are causing flood in North Bengal every year; and

(b) the decisions taken so far in the Indo-Bhutan Joint River Commission?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Some of the rivers originating in Bhutan cause recurring floods in North Bengal in some of the years.

(b) There is no Indo-Bhutan Joint River Commission. However, a Joint Group of Experts (JGE) on Flood Management has been constituted between India and Bhutan to discuss and assess the probable causes and effects of the recurring floods and erosion in the southern foothills of Bhutan and adjoining plains in India and recommend to both Governments appropriate and mutually acceptable remedial measures. Two meetings of JGE have been held so far.

In the first meeting of JGE held in Bhutan from 1st to 5th November, 2004 it was decided to constitute a Joint Technical Team (JTT) to undertake site visits of the affected areas and make a detailed assessment of the problem.

In the second meeting of JGE held on February 26-27, 2008 at New Delhi the issues related to bilateral cooperation in management of floods on rivers originating from Bhutan including the preliminary report of JTT was discussed. It was decided to reconstitute the JTT with the modified Term of Reference (ToR) to include some rivers/streams to be identified by JTT based on their field visit, flowing from Bhutan into Assam, for further studies/recommendations for remedial measures. It was also recommended that the JTT should recommend specific studies required